

Clause 2 to 12 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAGHUNATHA REDDY: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

13.06 hrs.

MOTION RE. SUSPENSION OF PRO-
VISO TO RULE 66 IN RELATION TO
BEEDI WORKERS WELFARE CESS
BILL AND BEEDI WORKERS WEL-
FARE FUND BILL.

MR. DEPUTY-SPEAKER: Motion to suspend proviso to Rule 66.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976."

MR. DEPUTY-SPEAKER: Can you explain why do you want the proviso to this rule to be suspended?

SHRI RAGHUNATHA REDDY: Both these Bills would constitute a common subject. Therefore, when the hon. Members speak, one cannot make a speech separating these two Bills. That is why it would be useful if both the Bills are taken up together.

MR. DEPUTY-SPEAKER: That is no good excuse at all. I will help you.

When one Bill is dependent on another, unless the first Bill is passed and assented to by the President, the second Bill cannot be taken up. Now, you want both the Bills to be taken up together. That is why you want the suspension of the rule. I half suspected that you did not know the reason. That is why I wanted you to explain why you want this rule to be suspended.

The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Beedi Workers Welfare Cess Bill, 1976 and the Beedi Workers Welfare Fund Bill, 1976".

The motion was adopted.

13.10 hrs.

BEEDI WORKERS WELFARE CESS
BILL
AND
BEEDI WORKERS WELFARE FUND
BILL

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir, I beg to move:*

"That the Bill to provide for the levy and collection, by way of cess, a duty of excise on tobacco issued for the manufacture of beedi, be taken into consideration."; and

"That the Bill to provide for the financing of measures to promote the welfare of persons engaged in beedi establishments, be taken into consideration."

The conditions of work prevailing in the beedi industry had been criticised by the Royal Commission on Labour

*Moved with the recommendation of the President.